

*Friday,
2nd March, 1900*

ABSTRACT OF THE PROCEEDINGS
OF THE
Council of the Governor General of India,

LAWS AND REGULATIONS

Vol. XXXIX

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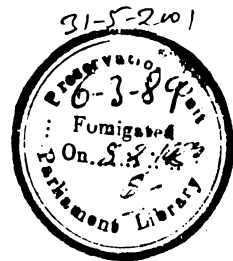
ABSTRACT OF THE PROCEEDINGS
OF
THE COUNCIL OF THE GOVERNOR GENERAL OF INDIA:
ASSEMBLED FOR THE PURPOSE OF MAKING
LAWS AND REGULATIONS

1900

VOLUME XXXIX



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Proceedings of the Council of the Governor General of India, assembled for the purpose of making Laws and Regulations under the provisions of the Indian Councils Acts, 1861 & 1892 (24 & 25 Vict., c. 67, and 55 & 56 Vict., c. 14).

The Council met at Government House, Calcutta, on Friday, the 2nd March, 1900.

PRESENT :

His Excellency Baron Curzon of Kedleston, P.C., G.M.S.I., G.M.I.E., Viceroy and Governor General of India, *presiding*.

His Honour Sir John Woodburn, K.C.S.I., Lieutenant-Governor of Bengal.

The Hon'ble Major-General Sir E. H. H. Collen, K.C.I.E., C.B.

The Hon'ble Sir A. C. Trevor, K.C.S.I.

The Hon'ble Mr. C. E. Dawkins.

The Hon'ble Mr. T. Raleigh.

The Hon'ble Mr. Denzil Ibbetson, C.S.I.

The Hon'ble Mr. P. M. Mehta, C.I.E.

The Hon'ble Nawab Mumtaz-ud-daula Muhammad Faiyaz Ali Khan.

The Hon'ble Mr. J. K. Spence, C.S.I.

The Hon'ble Mr. G. Toynbee.

The Hon'ble Mr. D. M. Smeaton, C.S.I.

The Hon'ble Mr. J. D. Rees, C.I.E.

The Hon'ble Maharaja Rameshwara Singh Bahadur of Darbhanga.

The Hon'ble M. R. Ry. Panappakkam Ananda Charlu, Vidya Vinodha Avargal, Rai Bahadur, C.I.E.

The Hon'ble Kunwar Sir Harnam Singh Ahluwalia, K.C.I.E., of Kapurthala.

The Hon'ble Mr. H. F. Evans, C.S.I.

The Hon'ble Rai Bahadur B. K. Bose, C.I.E.

The Hon'ble Mr. Allan Arthur.

QUESTIONS AND ANSWER.

The Hon'ble RAI BAHADUR ANANDA CHARLU asked :—

"1. Will the Government be pleased to state whether, apart from what is supplied by Reuter's Agency to the Government and the newspapers alike, the Government obtains any foreign telegraphic messages of like import, either regularly or otherwise? If so, will the Government be pleased to state the source, means, machinery or agency (if any) from which such messages are

[Rai Bahadur Ananda Charlu; Mr. Denzil Ibbetson.] [2ND MARCH, 1900.]

obtained and the annual amount of cost incurred by the Government in that behalf (if any)?

"2. Will the Government be pleased to state if any and what objection exists to preclude the Government from publishing, as official communiqués, the substance of such foreign telegraphic messages, in so far as they do not involve matters which the Government find it expedient to treat as confidential?"

The Hon'ble MR. DENZIL IBBETSON replied:—

"The answer to the first part of the first question, *vis.*, whether the Government obtains, either regularly or otherwise, any foreign telegraphic messages apart from, and of like import to, those supplied by Reuter's agency to the Government and the newspapers alike, is in the negative. In these circumstances the second part of the first question and the second question require no answer."

INDIAN MINES BILL.

The Hon'ble MR. IBBETSON presented the Report of the Select Committee on the Bill to provide for the Regulation and Inspection of Mines. He said:—"We have made material and important alterations in the Bill as introduced, and we recommend that the Bill, as now revised, be republished."

TELEGRAPHIC PRESS MESSAGES BILL.

The Hon'ble MR. IBBETSON asked leave to postpone his motion that the Report of the Select Committee on the Bill to provide for the protection of certain telegraphic press messages be taken into consideration. He said:—"My Lord, since that motion was placed upon the notice-paper, we have received a memorial signed by the representatives of no fewer than nine newspapers in different parts of India, and of Reuter's Telegram Company, asking for a material alteration in the lines on which the Bill, as revised by the Select Committee, is framed. This memorial reached me only on Tuesday evening, and probably reached some Hon'ble Members still later. Moreover, notice of twelve amendments has been given, five of them affecting a single section of the Bill, of which, while some conflict because they propose to attain conflicting objects, others conflict because they propose to attain the same object in different ways.

[2ND MARCH, 1900.] [*Mr. Ibbetson; The President.*]

"Under these circumstances, it is desirable that further time should be given for consideration. The decision of the Select Committee on the Mines Bill to recommend that the Bill be republished, sets free a day which it would otherwise have been necessary to reserve for the consideration of their Report, and thus renders a postponement possible. And I think it will be more convenient, both to Hon'ble Members and to the Government, that the consideration of the Telegraphic Press Messages Bill should be deferred till the next meeting of Council at which Your Excellency will preside."

Leave was granted.

His Excellency THE PRESIDENT said :—"The Council will adjourn till next Friday, the 9th March, and the meeting to which the Hon'ble Member has alluded—the next meeting at which I shall have the opportunity of taking the chair—will be held on Friday, March 16th."

The Council adjourned accordingly to Friday, the 9th March, 1900.

CALCUTTA ;
The 2nd March, 1900. }

J. M. MACPHERSON,
*Secretary to the Government of India,
Legislative Department.*